

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.539/MP/2020

Subject : Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulations 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per Clause No. 6.2 of the Central Electricity Authority (Manual on Transmission Planning Criteria), 2013.

Date of Hearing : 20.6.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Manipur State Power Company Limited (MSPCL) and 2 Ors.

Parties Present : Shri Samar Chandra De, NERLDC
Ms. Himani Dutta, NERLDC
Shri Alok Mishra, NERLDC

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking directions to the Respondents to provide protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 and ensuring proper inspection & patrolling and maintenance of sub-stations and transmission lines in terms of Regulation 5 read with Regulations 23 and 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 to ensure security of North Eastern grid as well as the inter-connected Indian grid and reliable operation as per Clause 6.2 of the Central Electricity Authority Manual on Transmission Planning Criteria, 2013. The representative of the Petitioner further submitted that the Respondent No.1, MSPCL has moved a letter requesting for an adjournment in the matter.

2. None was present on behalf of the Respondent No.1, MSPCL. However, MSPCL vide its letter dated 15.6.2023 has informed that keeping in view the prevailing law & order situation in the State of Manipur, its representative will not be

able to attend the hearing and has, accordingly, requested for deferment of hearing till the normalcy is returned in the State.

3. Considering the request of the Respondent, MSPCL, the Commission adjourned the matter.

4. The Commission directed the Petitioner and the Respondents to conduct a meeting within a month and to formulate an implementation plan along with mutually agreed time line (priority-wise) for implementation of protection system at the substations identified by the Petitioner in compliance of the CEA Grid Standards and relevant provision under Grid Code, and submit the same on affidavit within two weeks thereafter.

5. The Petition shall be listed for hearing on 25.8.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**